

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.850**

**ANSWERED ON TUESDAY, THE 11th of FEBRUARY 2025
22 Magha, 1946 (Saka)**

Claim Settled by the NCLT

QUESTION

850. SHRI RANDEEP SINGH SURJEWALA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the claims settled by National Company Law Tribunal (NCLT) since June 1, 2016 till December 31, 2024;**
- (b) the total amount recovered and the amount waived/forgone in pursuance of the settlement of claims through NCLT process since June 1, 2016 till December 31, 2024;**
- (c) the specific cases in which haircut by banks is 40 percent or more, including the details of total outstanding amount, amount recovered and amount waived/forgone; and**
- (d) whether Government has proposed any cap on the maximum amount of haircut possible under the NCLT process, if not, the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(HARSH MALHOTRA)

(a) & (b): As per information provided by Insolvency and Bankruptcy Board of India (IBBI), till 31st December 2024, 1119 cases have yielded resolution plans. In these cases, the realisable value for the creditors has been Rs. 3.58 lakh crore. Further, till 31st December 2024, 2707 cases have ended with order of Liquidation. Final reports have been submitted in 1274 cases, in which the creditors have realised Rs.0.13 lakh crore.

Information in respect of amount waived/ forgone in pursuance to the settlement is not maintained.

(c) & (d): Realisation under the Insolvency and Bankruptcy Code (IBC) process is market driven and is inter-alia dependent on the quality of assets at the time of resolution. Therefore no cap on resolution amount is envisaged. Further, data related to realization by banks under the IBC process is not maintained.
